

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE FOURTH DAY OF APRIL
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE ANIL KUMAR JUKANTI**

WRIT APPEAL No.827 OF 2015

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 15.10.2014 in W.P. No.15863 of 2014 on the file of the High Court.

Between:

M/s. S.S.C - JV, a Joint Venture Company, Comprising of M/s. Seven Hills Builders Private Limited, M/s. Creative Solutions and M/s. S.S.Multi Services, Rep. by its authorised signatory, Mr.J.Sai Dev, S/o J.Dharma Rao, Aged 28 years, R/o H.No. 6-5-41, New Bhoiguda, Secunderabad-500003.

...APPELLANT/WRIT PETITIONER

AND

1. The Hyderabad Metropolitan Development Authority, Rep by its Commissioner, Having its office at Block A, District Commercial Complex, Tarnaka, Secunderabad - 500017.
2. Infrastructure Corporation of Andhra Pradesh Ltd., A Subsidiary of the State of Andhra Pradesh, Having its Registered office at 10-2-1, III Floor, FDC Complex, AC Guards, Hyderabad
3. The Hyderabad Growth Corridor Limited, Rep by its Commissioner, A Joint Venture of the Respondent No.1 and Respondent No.2 and having its registered office at 2nd Floor, HMDA Complex, Tarnaka, Secunderabad.
4. Eagle Infra India Ltd., Rep. by its Managing Director, Eagle Nest Block No.758, Behind Choprat Court, Ulhasnagar, Thane-421003.

...RESPONDENTS/RESPONDENTS

I.A. NO: 1 OF 2015(WAMP. NO: 2168 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents No.1 to 3 not to implement or give effect to the contract awarded

in favour the 4th respondent pursuant to the Bid Notice No. 322/DGM-VI/HGCL/user fee collection/2013-14/3 dt. 25.03.2014 pending disposal of the above writ petition.

**Counsel for the Appellant: SRI E. V. VENUGOPAL (NOT PRESENT) FOR
SRI KOMIREDDY KRISHNA VIJAY AZAD**

Counsel for the Respondent Nos.1 to 3: SRI Y. RAMA RAO, S.C. FOR HMDA

Counsel for the Respondent No.4: SRI VENKATESWARA RAO GUDAPATI

Counsel for the Respondents: SRI E. MADAN MOHAN RAO

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.827 OF 2015

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the parties.

2. The issue involved in this writ appeal has been rendered academic on account of efflux of time.

3. The writ appeal is therefore dismissed as infructuous.

There shall be no order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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Sd/- T. KRISHNA KUMAR
DEPUTY REGISTRAR
SECTION OFFICER

To,

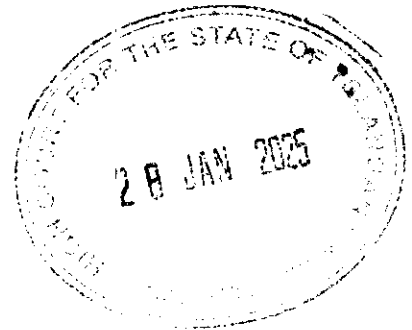
1. One CC to SRI KOMIREDDY KRISHNA VIJAY AZAD, Advocate [OPUC]
2. One CC to SRI Y. RAMA RAO, S.C. for HMDA [OPUC]
3. One CC to SRI VENKATESWARA RAO GUDAPATI, Advocate [OPUC]
4. One CC to SRI E. MADAN MOHAN RAO, Advocate [OPUC]
5. Two CD Copies

MP.



HIGH COURT

DATED:04/04/2024



JUDGMENT

WA.No.827 of 2015

**DISMISSING THE WRIT APPEAL
AS INFRACTUOUS
WITHOUT COSTS**

⑦
18/01/25
bcs